

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 3660
TO BE ANSWERED ON 22.03.2023**

UNDER-UTILISATION OF MPLADS FUNDS

3660. SHRI PRADYUT BORDOLOI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has assessed reasons for sub-optimal utilisation of funds under MPLADS, if so, the details thereof and measures taken to redress the same;**
- (b) the details of action taken on recommendations of the 14th Report of the Estimates Committee;**
- (c) the number of MPs yet to open bank accounts for MPLAD funds;**
- (d) whether any steps are being taken to promote constituent participation in planning and implementation under MPLADS, if so, the details thereof;**
- (e) whether the Government intends to release an advance amount of Rs. 5 crore each to MP this fiscal under the MPLAD scheme for 2023-24 to enable completion of projects, as recommended by the 14th Report of the Estimates Committee, if so, the details thereof; and**
- (f) whether the Government intends to set up an online dashboard for real-time data collection on various development works under MPLAD to expedite the monitoring process, if so, the details in this regard?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

- (a) The utilization of funds under MPLAD Scheme, in general, is considered to be optimal. However, to avoid sub-optimal utilization of MPLADS funds, the Ministry reiterates the importance of optimal**

utilization of MPLADS funds during the Annual Review Meetings with the State/UT Nodal Departments; deputed its officers to visit States/Districts to review the implementation; and issues directions to speed up utilization (by following due processes) and to diligently follow the time line for sanction as prescribed in Para 3.12 and 3.13 of the MPLADS Guidelines.

(b) Based on the suggestions/recommendations received from various stakeholders, including recommendations contained in reports of various Parliamentary Committees including the 14th Report of the Estimates Committee, which were found feasible and aligned with the objectives of MPLAD Scheme, the Ministry has released revised MPLADS Guidelines on 22-2-2023, to be effective from 1-4-2023. These Guidelines have also been uploaded on MPLADS portal at mplads.gov.in.

(c) As of now, the concerned Nodal District Authority of all the Hon'ble Members of Parliament of the 17th session of Lok Sabha have opened bank accounts for MPLADS funds.

(d) The Hon'ble Members of Parliament who represent constituents are considered by the Ministry as the most important stakeholders in the MPLAD Scheme, and hence, their feedback/suggestions, which are considered to be very critical for bringing qualitative improvement in the Scheme, are duly considered during planning and implementation under MPLADS.

(e) The recommendations contained in 14th Report of the Estimates Committee, which were found feasible and aligned with the objectives of MPLAD Scheme, have been incorporated in the revised MPLADS Guidelines released by the Ministry on 22-2-2023, to be effective from 1-4-2023. These Guidelines have been uploaded on MPLADS portal at www.mplads.gov.in

(f) The Ministry of Statistics and Programme Implementation, in collaboration with State Bank of India, has launched a web-portal on 22-2-2023 for implementing revised fund flow procedure w.e.f. 1-4-2023. The new web-portal incorporates several technology-enabled functionalities covering the lifecycle of a MPLADS development project.
